

The
Kolkata Gazette



सत्यमेव जयते

Extraordinary
Published by Authority

PHALGUNA 14]

SUNDAY, MARCH 5, 2017

[SAKA 1938

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 242-L.—5th March, 2017.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 15 of 2017

THE KOLKATA IMPROVEMENT (REPEALING)
BILL, 2017.

A
BILL

to repeal the Kolkata Improvement Act, 1911.

WHEREAS it is expedient to repeal the Kolkata Improvement Act, 1911;

It is hereby enacted in the Sixty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Ben. Act V of
1911.

Short title and
commencement.

- (1) This Act may be called the Kolkata Improvement (Repealing) Act, 2017.
- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Repeal of Ben.
Act V of 1911.

- The Kolkata Improvement Act, 1911, is hereby repealed.

*The Kolkata Improvement (Repealing)
Bill, 2017.*

STATEMENT OF OBJECTS AND REASONS.

Since the Town and Country (Planning and Development) Act, 1979 (West Ben. Act XIII of 1979) (hereinafter referred to as the said Act), deals with Kolkata Improvement Trust and accordingly, the Kolkata Improvement Act, 1911, is no more relevant in the present context in the State of West Bengal and therefore, it is considered necessary and expedient to repeal the Kolkata Improvement Act, 1911 (Ben. Act V of 1911), for effective implementation of the provisions of the said Act.

2. The Bill has been framed with the above object in view.
3. There is no financial implication involved in the Bill.

KOLKATA,
The 4th March, 2017.

FIRHAD HAKIM,
Member-in-Charge.

By order of the Governor,
MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*